

**IN THE INCOME TAX APPELLATE TRIBUNAL**  
**“DB” BENCH, AMRITSAR**

**PHYSICAL HEARING**

**BEFORE HON'BLE SHRI MANOJ KUMAR AGGARWAL, AM**  
**AND**  
**SHRI UDAYAN DAS GUPTA, JM**

**आयकर अपील सं. / ITA No.130/ASR/2025**  
**(निर्धारण वर्ष / Assessment Year: 2012-13)**

<b>Shri Sohan Lal</b> Mohalla Sarhandian, Rahon Nawanshahr SBS Nagar, Punjab - 144517	<b>बनाम/</b> <b>Vs.</b>	<b>ITO</b> Nawanshahr Punjab - 144514
<b>स्थायीलेखासं./जीआइआरसं./PAN/GIR No. <b>AWHPL-8886-C</b></b>		
<b>(अपीलार्थी/Appellant)</b>	<b>:</b>	<b>(प्रत्यर्थी / Respondent)</b>

<b>अपीलार्थीकीओरसे/ Appellant by</b>	<b>:</b>	Sh. Sandeep Vijh (CA) – Ld. AR
<b>प्रत्यर्थीकीओरसे/Respondent by</b>	<b>:</b>	Sh. Charan Dass (Addl. CIT) - Ld. Sr. DR

<b>सुनवाईकीतारीख/Date of Hearing</b>	<b>:</b>	02-02-2026
<b>घोषणाकीतारीख /Date of Pronouncement</b>	<b>:</b>	02-02-2026

**आदेश / O R D E R**

**Manoj Kumar Aggarwal (Accountant Member)**

1. Aforesaid appeal by assessee for Assessment Year (AY) 2012-13 arises out of an order of learned Commissioner of Income Tax (Appeals), NFAC dated 30-12-2024 in the matter of an assessment framed by Ld. AO u/s 144 / 147 on 09-08-2019.

2. During hearing, the registry placed on record a letter dated 31.01.2026 filed by assessee's counsel seeking withdrawal of the appeal. The Ld. Sr. DR did not raise any objection to the same.

3. Accepting the prayer of Ld. AR, the appeal stand dismissed as withdrawn.

Order pronounced on 02<sup>nd</sup> February, 2026.

**-Sd-  
(UDAYAN DAS GUPTA)  
JUDICIAL MEMBER**

**-Sd-  
(MANOJ KUMAR AGGARWAL)  
ACCOUNTANT MEMBER**

Dated: 02-02-2026  
AB

**आदेश की प्रतिलिपि अग्रेषित /Copy of the Order forwarded to :**

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकरआयुक्त/CIT
4. विभागीयप्रतिनिधि/DR
5. गार्डफाईल/GF

ASSISTANT REGISTRAR

ITAT AMRITSAR